

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ALLIED REALBUILD PRIVATE LIMITED  
FORMERLY KNOWN AS "ALLIED SOFTWARE DEVELOPMENT PRIVATE LIMITED"**

RELEVANT PARTICULARS	
1. Name of corporate debtor	<b>ALLIED REALBUILD PRIVATE LIMITED</b> {Formerly Known As "Allied Software Development Private Limited"}
2. Date of incorporation of corporate debtor	04/05/2005
3. Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	CIN: U68200DL2005PTC135791
5. Address of the registered office and principal office (if any) of corporate debtor	House No. 24, Harijan Basti Gadaipur, South Delhi, Delhi, Delhi, India, 110030
6. Insolvency commencement date in respect of corporate debtor	07.02.2024 (Order was received by the IRP on 09.02.2024)
7. Estimated date of closure of insolvency resolution process	05.08.2024 (180 days from the date of Commencement of resolution process)
8. Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Gagan Gulati <b>Reg. Number:</b> IBBI/IPA-002/IP N00893/2019-2020/12832
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Reg. Address:</b> A-179, First Floor, Sudershan Park, New Delhi 110015. <b>Email address:</b> <a href="mailto:advocategulati@gmail.com">advocategulati@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>Reg. Address:</b> A-179, First Floor, Sudershan Park, New Delhi 110015. <b>Email address:</b> <a href="mailto:allied.cirp@gmail.com">allied.cirp@gmail.com</a>
11. Last date for submission of claims	23.02.2024 ( i.e 14 days from the date of receipt of order by the IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: <b>Not Applicable</b>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Allied Realbuild Private Limited Formerly Known As "Allied Software Development Private Limited"** on 07.02.2024.

The creditors of **Allied Realbuild Private Limited Formerly Known As "Allied Software Development Private Limited"** are hereby called upon to submit their claims with proof on or before **23.02.2024** (i.e 14 days from the date of receipt of order by the IRP) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12.02.2024

Place: New Delhi



Gagan Gulati  
IRP of Allied Realbuild Private Limited

IBBI/IPA-002/IP-N00893/2019-2020/12832



